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## (2024) 12 CAT CK 0014

## Central Administrative Tribunal - Allahabad Bench, Allahabad

Case No: Original Application No. 710 Of 2015

M.K. Srivastava APPELLANT

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Union Of India & Ors. RESPONDENT

Date of Decision: Dec. 20, 2024

**Acts Referred:** 

• Central Administrative Tribunal (Procedure) Rules, 1987 - Rule 15(1)

Hon'ble Judges: Rajiv Joshi, Member (J); Anjani Nandan Sharan, Member (A)

**Bench:** Division Bench

Advocate: Rakesh Verma, Rajni Kant Rai

Final Decision: Dismissed

## **Judgement**

Rajiv Joshi, Member (J)

- 1. List has been revised, but nobody appears on behalf of the applicant to place the matter. However, Mr. Raj Pal Singh, learned counsel for the
- respondents is present.
- 2. The matter is of 2015.
- 3. Under the circumstances, the Court has no option, but to dismiss instant case for want of prosecution as per Rule 15 (1) of Central Administrative

Tribunal (Procedure) Rules, 1987. Accordingly, instant Original Application stands dismissed for want of prosecution.

- 4. Interim order, if any, stands vacated.
- 5. Pending M.A., if any, will be treated as disposed of.